

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 21-03-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : M/s Kiran Global Chem Ltd
PETITION NUMBER : IBA/45/2020
APPLICATION NUMBER: : a) IA(IBC)/513(CHE)2023
b) MA(IBC)/97/CHE/2021
c) IA(IBC)/1221/CHE/2021

IA(IBC)/513(CHE)2023

S.R. RAGHUNATHAN
Counsel for Applicant

S.R. Raghunathan

P. Ramesh Kumar
Counsel for R.P

P. Ramesh Kumar

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ORDER

2)(a)IA(IBC)/513(CHE)2023 in IBA/45/2020

Ld. Counsel Mr. S.R. Raghunathan for the Applicant. Ld. Counsel Mr. Ramesh Kumar for the RP.

This is an Application seeking return of the bank guarantee submitted by the Applicant along with the resolution plan on 02.03.2022.

Counsel for the Respondent stated that in this case the Corporate Debtor submitted the resolution plan and the same has been approved on 20.03.2024.

Counsel for the Applicant sought return of the bank guarantee as they are no longer part of the plan.

RP is directed to return the bank guarantee within a week on or before 28.03.2024.

Application is posted for hearing on **02.04.2024**.

2)(b)MA(IBC)/97/CHE/2021 in IBA/45/2020

2)(c)IA(IBC)/1221/CHE/2021 in IBA/45/2020

Ld. Counsel Ms. Hemavathy Palani for GAIL. Ld. Counsel Mr. Ramesh Kumar for the RP.

This is an Application to continue supply of gas to the Corporate Debtor. The Counsel for the RP stated that as the plan has been approved he would be communicating the requirement of supply of gas within 2 weeks from the date of hearing.

Applications are posted for hearing on **02.04.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)